

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

OA.NO. 231/96

Between:

Date of Order: 19.2.96.

R.Rambabu

...Applicant.

And

1. Chief Postmaster General,
Andhra Pradesh Postal Circle,
Hyderabad - 500 001.
2. The Director of Postal Services,
O/O Post Master General,
Vijayawada Region,
Vijayawada.
3. Senior Superintendent of Post Offices,
Prakasam ~~Postal~~ Division,
Ongole.
4. Post Master, Cheerala Head Post Office,
Cheerala, Prakasam District.

...Respondents.

Counsel for the Applicant : Mr.K.S.R.Anjaneyulu

Counsel for the Respondents : Mr.V.Bhimanna, Addl.CGSC.

CORAM:

THE HON'BLE SHRI R.RANGARAJAN MEMBER (A)

contd...

(19)

-2-

OA. 231/96.

Dt. of Decision : 19-02-96.

ORDER

1. As per Hon'ble Shri R. Rangarajan, Member (Admn.)

The applicant in this OA is working as ED Agents in Bhimavaram Branch Post Office, Inkollu Sub Post office in Prakasam District under R-3. His allowances on the basis of foot-beat was replaced by the ~~allowances~~ on the basis of cycle allowances when cycle advance was granted in terms of the report submitted by a Committee appointed in connection with the revision of allowances due to the grant of cycle advance.

No.A-11/Bhimavaram

2. The impugned order dated 29-12-93 was issued on the basis of the above committee report showing reduction in allowances and recovery thereof from the applicant from the date of his appointment. Assailing the above order this OA is filed.

3. The OA 1017/95 and 758/95 filed by the applicants therein, who were also ED agents and their allowances were also sought to be recovered from the date of their appointment on introduction of cycle beat allowance, was disposed of directing the respondents therein to effect the reduced allowances only from the date of issue of the impugned

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4.

To

1. The Chief Postmaster General,
Andhra Pradesh Postal Circle,
Hyderabad - 500 001.
2. The Director of Postal Services,
O/O Post Master General,
Vijayawada Region,
Vijayawada.
3. Senior Superintendent of Post Offices,
Prakasam Postal Division,
Ongole.
4. Post Master, Cheerala Head Post Office,
Cheerala, Prakasam District.
5. One copy to Mr.K.S.R.Anjaneyulu , Advocate,
CAT,Hyderabad.
6. One copy to Mr.V.Bhimanna, Addl.CGSC,CAT,Hyderabad.
7. One copy to Library,CAT,Hyderabad.
8. One spare copy.

YLKR

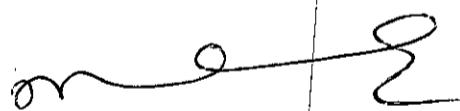
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order therein. As the applicant herein is also similarly placed, the directions earlier given in the above referred OA stands good here also.

4. In the result, the following direction is given:-

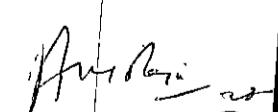
The revised allowances shall be implemented only from the date of issue of the impugned order of R-3, Senior Superintendent of Post Offices, Prakasam Postal Division, Ongole, A.P. Excess amount by way of reduction in the allowances recovered from the applicant for the period earlier to the date of issue of the impugned order, shall be paid back to the applicant within three months from the date of receipt of a copy of this order.

5. The OA is ordered accordingly at the admission stage itself. No costs.


(R. Rangarajan)
Member (Admn.)

Dated: The 19th February 1996.
(Dictated in Open Court)

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D.Y. Registrar (S)

cont

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD.

HON'BLE SHRI A.B.GORTHI : MEMBER (A)

HON'BLE SHRI R.Ranganathan : M(A)

DATED: 19. 2. 76.

ORDER/JUDGMENT

M.A. NO./R.A./C.A. No.

IN

D.A. NO. 231/76.

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS

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